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The hon. Member has raised a very strong objection about the naming of ships after great personalities. It may be his own view, but I can tell him that we have not only named the vessels after Netaji Subhas Bose and Vivekananda but two other tankers have been named after Jawaharlal Nehru and Lal Bahadur It is the usual practice.

SHRI SAMAR GUHA: You have added two more names.

SHRI PRANAB KUMAR MU-KHERJEE: It is the world-wide practice to name ships after great personalities

SHRI SAMAR GUHA · Senseless

SHRI PRANAB KUMAR MU-MUKHERJEE · It may be senseless to him, but we find that there is nothing wrong in it. It is the practice in different parts of the world and we have only followed that practice. There is nothing wrong in that, so far as we are concerned.

Regarding Farakka waters and the commissioning of the Haldia port or the Haldia project, perhaps I have answered more than half a dozen times on the floor of this House. I do not find any relevance to present Calling Attention Motion As to where the question of Farakka waters stands, when the Haldia port is going to be commissioned, how much time it will take, etc.,-all these facts are known to the hon. Members and it is no use asking questions again and again.

I do not think the hon. Member has put any other question.

12.39 hrs.

PAPER LAID ON THE TABLE

HALF YEARLY REPORT OF COR BOARD. ERNAKULAM FOR THE PERIOD FROM IST APRIL TO 30TH SEPTEMBER, 1972

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SFIRE ZIAUR

RAHMAN ANSARI): I beg to lay on the Table a copy of the Half-yearly Report (Hindi and English versions) on the activities of the Coir Board, Ernakulam and the working of the Coir Industry Act, 1953 for the period from 1st April, 1972 to 30th September, 1972, under sub-section (1) of section 19 of the Corr Industry Act, 1953. [Placed in Library. See No. LT-6550/741

12 391 HRS.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, have to report the following messages received from the Secretary-General of Rajya Sabha:---

- (1) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabba, I am directed to return herewith the Gujærat Appropriation (Vote on Account) 1974, which was passed by the Lok Sabha at its sitting held on the 25th March, 1974, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No 2 Bill. 1974, which was passed by the Lok Sabha at its sitting held on the 25th March, 1974, and transmitted to the Rajya Sabha for recommendations and state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

[Secretary General]

- (iii) "In accordance with the provisions of sub-rule (6) of rule rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appripriation (Railways) No. 3 Bill, 1974, which was passed by the Lok Sabha at its sitting held on the 25th March, 1974, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations and to state the Lok Sabha in regard to the said Bill."
- (iv) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation Bill, 1974, which was passed the Lok Sabha at its sitting held on the 25th March, 1974, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS THATY-ENOUTH REPORT

SHRI G. G. SWELL (Autonomous Districts): I beg to present the Thirty-eighth Report of the Committee on Private Members' Bills and Resolutions.

PUBLIC ACCOUNTS COMMITTEE HUNDREDTH REPORT

SHRI JYOTIRMOY BOSU (Diamond Harbour): I beg to present the Hundredth Report of the Public Accounts Committee on action taken by

Government on the recommendations contained in their Seventy-fourth Report on Chapter VI of the Report of the Comptroller and Auditor General of India for the year 1970-71 Union-Government (Civil) Revenue Receipts—Sales Tax Receipts of the Union Territory of Delhi.

भी जगसाम राम जोशी (शाजापुर): आप की अनुमति से में कुछ बातें आप के सामने रखना चाहता हुं। अभी कुछ समय पहले लबनक से टंक काल आया । हम सब चाहते है कि चुनाव के अदंर जो भ्रष्टाचार बड़े पैमाने पर चल रहा है उस के ऊपर रोक लगाई जाय । किन्तु आज "स्वतन्त्र भारत" मे एक वक्तव्य आया है कि वहा के ला-सेकैटरी जो रिटर्निंग आफिसर हैं उन्होंने यह वक्तव्य दिया है कि एक एक करके वहां जायं। हम यह चाहते थे कि जो भ्रष्टाचार बहां इस समय हो रहा है, बैलियां हाथ में से कर प्ंजीपति चूम रहें है इस के विरोध में जब अपने ही दल के सारे सदस्य होते हैं और इसके बारे में जो स्ट्रेटेजी तय की है--यह सब जानते है और समझते हैं कि कानन क्या होता है, बायलेशन आफ रूल है या नहीं, किन्तु स्बंय कोई भी उतेजना न होते हुए ऐसा वक्तव्य दे देना इस का मतलब यह है कि जिस ढंग से बुद्ध रूप से यह बुनाब हो उस के खिलाफ खुद उसेजना दे देना---क्या सरकार की भी इस के अन्दर मिली भगत है....?

अध्यक्ष महोदय: एकदम इस तरह से आप खड़े हो जाते हैं, मुझे कोई इसिना नहीं, कोई बात नहीं।

भी अवसाव राव जोती: नहीं, जन्मक महोदय, जब कोई उदाहरण सामने वा जाय तब उस के बाद कुछ कहा जाय तो वह बात समझ में आती है। किन्तु पहले ही इस प्रकार से बक्तव्य दे बेना, इस का मतलब है कि जिस मुद्ध बाचरण से यह चुनाव होना चाहिए वह नहीं हो रहा है। पचास-पचास हजार और लाख-साख की वैलियां से कर यह पूम यह है, यह समें की बात है। उस को रीकने